

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

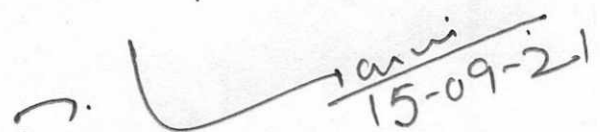
No: 1170 of 2021/2021 Dated: 15-09-2021.

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Abdul Rouf Naik**  
**S/O Gh. Mohi Ud Din Naik**  
**R/O Khrewan Chadder, Banpora, Qaimoh, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-637/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42401-00/2021/4 Dated: 15-09-2021. 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rouf Naik, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

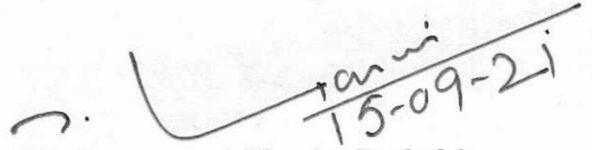
No: 1171 of 2021/RG Dated: 15-09-2021


It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Aaqib Ahmad Koka**  
**S/O Mohd Yousuf Koka**  
**R/O Zoonipora Chattergam, Baghati Kanipora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-638/2021 in the roll of Advocate maintained by this Registry.

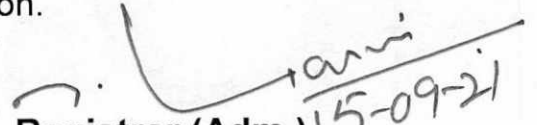

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42409-16/RG/UP Dated: 15-09-2021 

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ahmad Koka, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

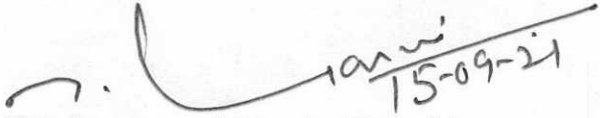
No: 1172 of 2021/RR Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Binfer Rasool  
D/O Gh. Rasool Zargar  
R/O Bagander, Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-639/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42417-24/RR/LP Dated: 15-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Binfer Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

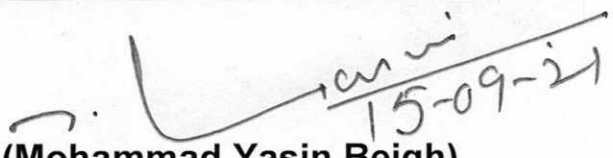
No: 1173 of 2021/RA Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Mr. Dilawar Hussain  
S/O Mohammad Akbar Dar  
R/O Zainakote, Central Shaltang, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-640/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42425-32/RA/4 Dated: 15-09-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dilawar Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

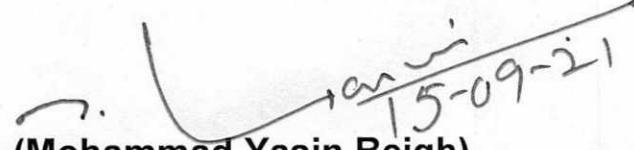
No: 1174 of 2021/29 Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Farooq Ahmad**  
**S/O Syed Abdul Rashid**  
**R/O H.No.114, Sector A, Baghi Hyder, P.O.Sanat Nagar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-641/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42433-40/22/14 Dated: 15-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

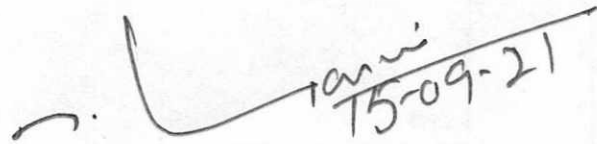
No: 1175 of 2021/RG Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Hina Afroz**  
**D/O Afroz Ahmed Dangroo**  
**R/O Astanpora Lessu, Larnoo, District Anantnag.**  
**A/P Heaven Colony, Danter Road, Ashajipora, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-642/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42441-48/RG/UP Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Afroz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

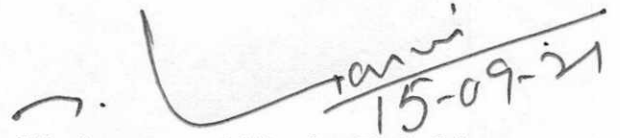
No: 1176 of 2021/RG Dated: 15-09-2021


It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Hurmat  
D/O Wajahat Javaid Koul  
R/O Rakhe, Zakoora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-643/2021 in the roll of Advocate maintained by this Registry.

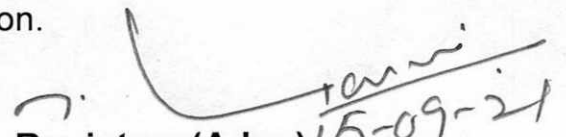
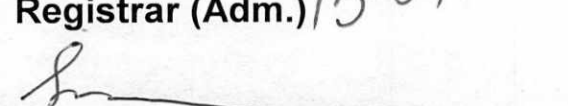
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42449-56/RG/UP Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hurmat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

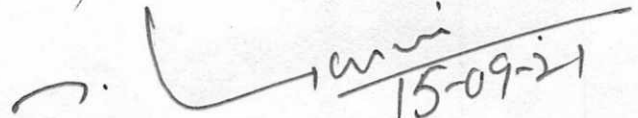
No: 1177 of 2021 Rg Dated: 15-09-2021

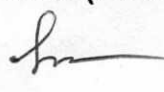
It is hereby notified that vide High Court Order Dated 15.09.2021

**Mr. Hashim Rasool  
S/O Ghulam Rasool  
R/O Chammer Dori, New Zaina Kadal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-644/2021 in the roll of Advocate maintained by this Registry.

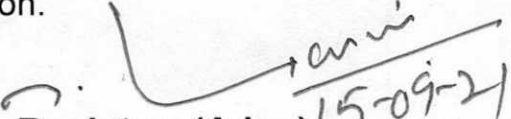

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42457-64 Rg/1/P Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashim Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

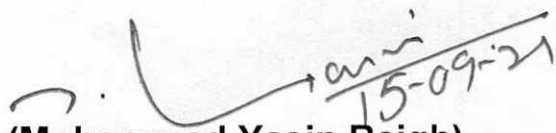
No: 1178 of 2021 Rg Dated: 15.09.2021

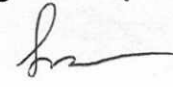
It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Iqtida Mehraj  
D/O Mehraj Ud Din Shiekh  
R/O Hamambal Khanyar near Rangers Top, Srinagar  
A/P Tarabal Nawa Kadal Sgr, Khanda Bhavan, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-645/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42465-72 Rg/UP Dated: 15.09.2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqtida Mehraj, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

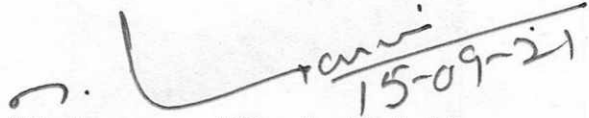
No: 1179 of 2021 Rg Dated: 15.09.2021


It is hereby notified that vide High Court Order Dated 15.09.2021

**Mr. Junaid Fayaz**  
**S/O Late Fayaz Ahmad Thoker**  
**R/O Jadepora, Thoker pora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-646/2021 in the roll of Advocate maintained by this Registry.

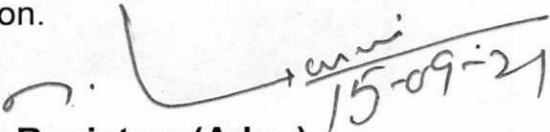
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42473-00 Rg/11P Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

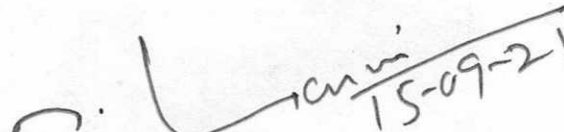
No: 1180 of 2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Kawsar Ahmad Wantoo  
S/O Abdul Quyoom Wantoo  
R/O Sanoora Kali Pora, Magam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-647/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42481-09 Rg/UP Dated: 15.09.2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kawsar Ahmad Wantoo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

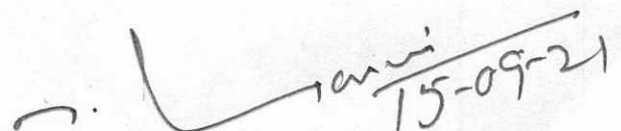
No: 1181 of 2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Mehras Nissar  
D/O Nissar Ahmad mir  
R/O House No 64, Near VC Lodge Nigeen, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-648/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42409-96 Rg/UP Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehras Nissar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

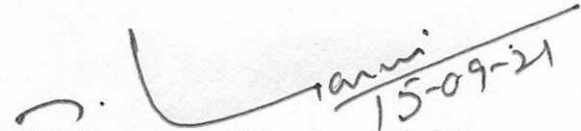
No: 11829/2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Muneeb Rashid**  
**S/O Abdul Rashid Rather**  
**R/O Yechnambal, Pantha Chowk, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-649/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42497-504 Rg/18 Dated: 15.09.2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

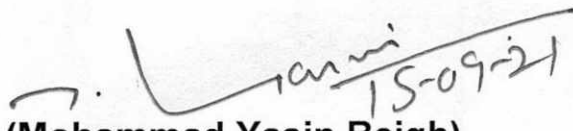
No: 1103 of 2021 Rg Dated: 15.09.2021

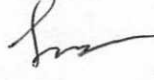
It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Mohd Yaqoob Dar**  
**S/O Gh. Mohi Ud Din Dar**  
**R/O Samboora Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-650/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42505-12 Rg/UP Dated: 15.09.2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yaqoob Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

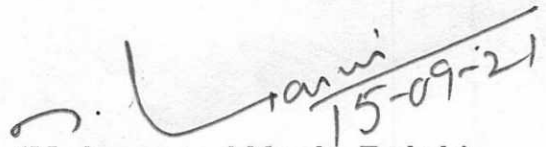
No: 1184 of 2021 Dated: 15.09.2021

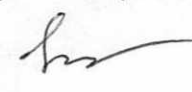
It is hereby notified that vide High Court Order Dated **15.09.2021**

**Ms. Mah Nashit Uzma  
D/O Muzafar Hussain  
R/O Sector 1, Green Avenue, Hyderpora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-651/2021 in the roll of Advocate maintained by this Registry.

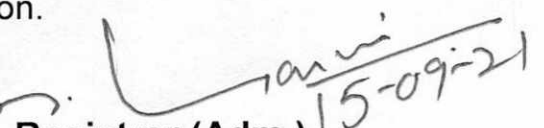
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42513-20 Rg/UP Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mah Nashit Uzma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

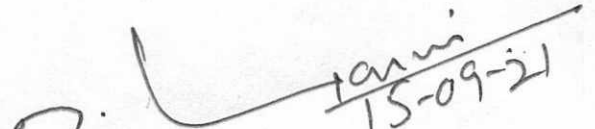
No: 1105 of 2021 RG Dated: 15.09.2021

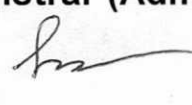
It is hereby notified that vide High Court Order Dated **15.09.2021**

**Ms. Muzamil Jan**  
**D/O Fayaz Ahmad Pahalwan**  
**R/O Mirjan Pora, Tang Bagh, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-652/2021 in the roll of Advocate maintained by this Registry.

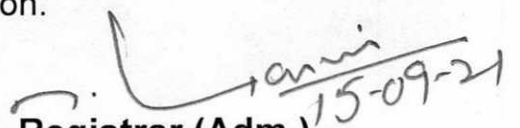
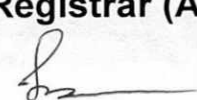
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42521-20 RG/UP Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muzamil Jan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

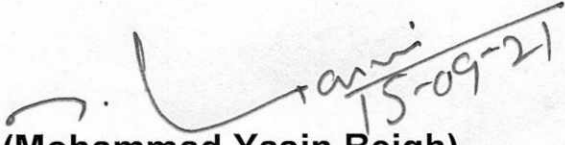
No: 11816 of 2021 Rg Dated: 15-09-2021

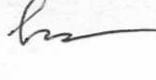
It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Masarat  
D/O Bashir Ahmad Ganaie  
R/O Chinar Mohalla, Zainakote, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-653/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42529-36 Rg/UP Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masarat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1187 of 2021 Rg Dated: 15-09-2021

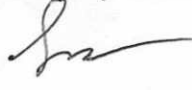
It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Nowreen Fayaz  
D/O Fayaz Ahmad  
R/O House No.3, Sec-E, Jeelanabad, Peerbagh, Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-654/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42537-44 Rg/HP Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowreen Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 11887 of 2021 Rc Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Padamja Sharma  
D/O Gopal Krishan Sharma  
R/O Ward No.4, Bhimni Gali, Katra, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-655/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
15-09-21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42545-52 Rc Dated: 15-09-2021 *hs*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Padamja Sharma, Advocate**  
.....for information and necessary action.

*M. Yasin*  
15-09-21  
Registrar (Adm.)  
*hs*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1189 of 2021/128 Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Saiful Islam Malik  
D/O Lal Din Malik  
R/O Lurgam Tral, Aripal, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-656/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
15-09-21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42553-60/R/1/18 Dated: 15-09-2021 *hs*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saiful Islam Malik, Advocate**  
.....for information and necessary action.

*M. Yasin*  
15-09-21  
Registrar (Adm.)  
*hs*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

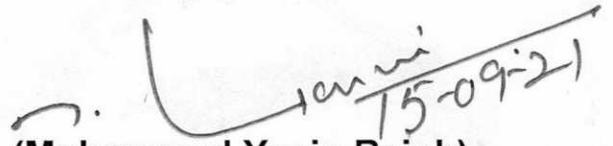
No: 1190 of 2021 Rg Dated: 15.09.2021


It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Sheikh Moien Shafi Jarnail**  
**S/O Mohammad Shafi Jarnail**  
**R/O Kanli Bagh, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-657/2021 in the roll of Advocate maintained by this Registry.

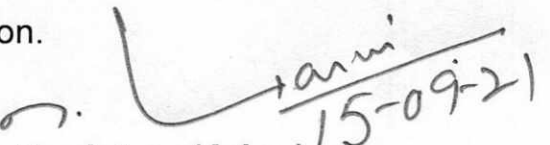
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42561-60 Rg/CP Dated: 15.09.2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Moien Shafi Jarnail, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1191 of 2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Sheikh Sufaya Bashir  
D/O Sheikh Bashir Ahmad  
R/O Lane No.10, Firdousa Abad, Batamaloo, Central (Shalteng), Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-658/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

*M. Yasin*  
15-09-21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42569-76 Rg/UP Dated: 15.09.2021 *huz*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheikh Sufaya Bashir, Advocate**  
.....for information and necessary action.

*M. Yasin*  
15-09-21  
Registrar (Adm.)  
*huz*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

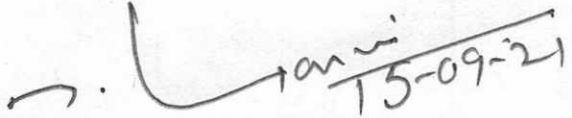
No: 1192 of 2021 Rg Dated: 15-09-2021


It is hereby notified that vide High Court Order Dated 15.09.2021

**Mr. Syed Mujtaba Ali**  
**S/O Syed Mohammad Yousuf**  
**R/O Haigam, Syedabad, Khoi, Panzipora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-659/2021 in the roll of Advocate maintained by this Registry.

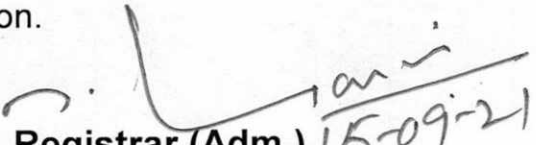

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42577-04 Rg/CP Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mujtaba Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

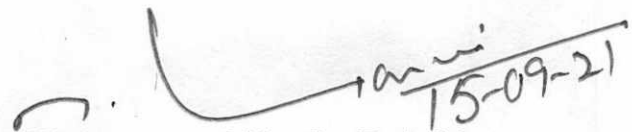
No: 1193 of 2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Mr. Sayed Ali Mujtaba  
S/O Syed Altaf Hussain Shah  
R/O Kallar Kattal, Surankote, District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-660/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42585-92 Rg/UP Dated: 15.09.2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sayed Ali Mujtaba, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1194 of 2021 Rg Dated: 15.09.2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

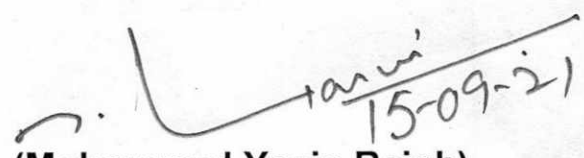
**Ms. Shreya Nagpal**

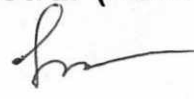
**D/O Vinod Nagpal**

**R/O H.No.23, Lane No.1, Marble Enclave, Sector-4 Extn. Trikuta Nagar,  
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-661/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42593-600 Rg/HP Dated: 15.09.2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Nagpal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

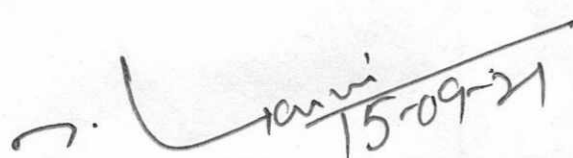
No: 1195 of 2021 Rg Dated: 15.09.2021

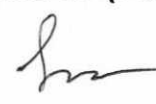
It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Seerat Mehraj  
D/O Mehraj Ud Din Khan  
R/O Haftchinar, Near Bakshi Stadium, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-662/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42601-09 Rg/UP Dated: 15.09.2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Mehraj**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

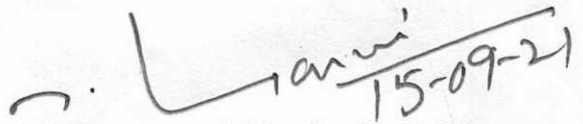
No: 1196 of 2021 Rg Dated: 15.09.2021

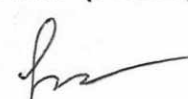
It is hereby notified that vide High Court Order Dated **15.09.2021**

**Ms. Sunobar Khan  
D/O Gh. Nabi Khan  
R/O Ogmuna, Ganie Mohalla, Kawarhama, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-663/2021 in the roll of Advocate maintained by this Registry.

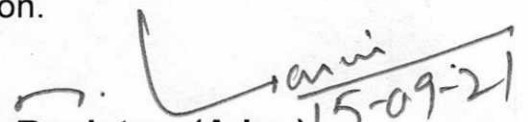
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42609-16 Rg/UP Dated: 15.09.2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunobar Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

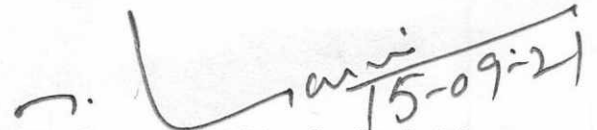
No: 1197 of 2021 Rg Dated: 15.09.2021

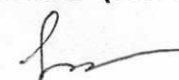
It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Tasleema Rasool  
D/O Gh. Rasool Bhat  
R/O Nadir Gund Peer Bagh, Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-664/2021 in the roll of Advocate maintained by this Registry.

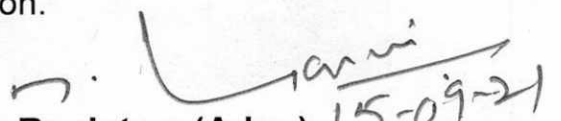

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42617-24 Rg/CP Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasleema Rasool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1167 of 2021/RG Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated **15.09.2021**

**Ms. Tabeen**

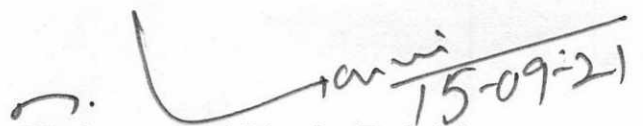
**D/O Bashir Ahmad**


**R/O Branwar, Chadoora, Budgam**

**A/P 166, Govt Housing Colony, Bagh-I-Mehtab, Govt. Housing Colony, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-665/2021 in the roll of Advocate maintained by this Registry.

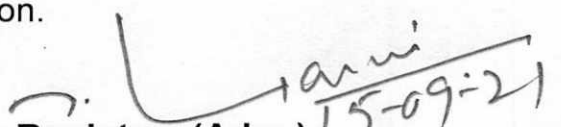
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42377-84/2021/4 Dated: 15-09-2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabeen, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

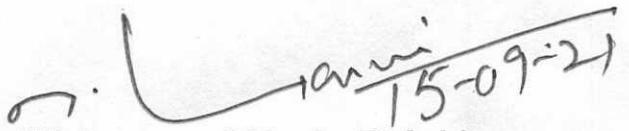
No: 1168 of 2021/2021 Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Mr. Waqar Mushtaq Khan  
S/O Mushtaq Ahmed Khan  
R/O Sakhi Maidan, Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-666/2021 in the roll of Advocate maintained by this Registry.

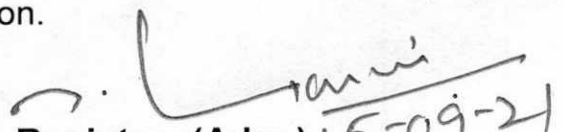
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42385-92/2021/4 Dated: 15-09-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Mushtaq Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**


No: 1169 of 2021/RR Dated: 15-09-2021

It is hereby notified that vide High Court Order Dated 15.09.2021

**Ms. Wafia Mukhtar  
D/O Mukhtar Ahmad Khaki  
R/O Bilal Colony Janglat Mandi, Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-667/2021 in the roll of Advocate maintained by this Registry.

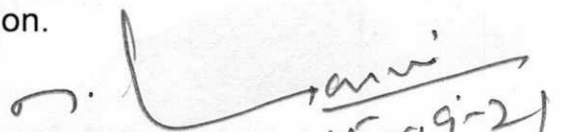
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42393-400/RR/14 Dated: 15-09-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Wafia Mukhtar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 15-09-21  
